

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 1896/2004

Wednesday, this the 7th day of June 2006

**Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Smt. Chitra Chopra, Member (A)**

Om Prakash Verma
Aged about 63 years
Son of Shri Sunder Lal Verma
Retd. Workshop Instructor
Ambedkar Polytechnic Shakarpur
Delhi-91

Resident of:
85, East Guru Angad Nagar,
Delhi-92

(By Advocate: Shri M.L. Sharma)

..Applicant

Versus

1. Govt. of NCT Delhi
through Principal Secretary
(Training & Technical Education)
Pitam Pura, Delhi
2. The Department of Personnel & Training
through its Secretary, North Block
New Delhi-1

..Respondents

(By Advocate: Shri T.D. Yadav for Shri Vijay Pandita)

O R D E R (ORAL)

Shri Shanker Raju, Member (J):

Learned proxy counsel for respondents stated at the Bar that the respondents have passed an order, which has the effect of redressal of the grievance of the applicant.

2. In this view of the matter, having regard to the statement made above, we direct disposal of this OA as infructuous. However, it is also directed that the order passed by the respondents shall also be served upon the learned counsel for applicant. In the event, the applicant is

still aggrieved, it shall be open for him to revive the present OA. No costs.

Chitra Chopra
(Chitra Chopra)
Member (A)

S. Raju
(Shanker Raju)
Member (J)

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